

Water Disputes Act 1956 [*Placed in Library*
See No LT—1705/72]

- (1) The Industrial Disputes (Amendment) Bill, 1972,
- (2) The Secunderabad and Aurangabad Cantonments House Rent Control Law (Repeal) Bill 1972

12 37 hrs

MESSAGFS FROM RAJYA SABHA

SECRETARY Sir, I have to report the following messages received from the Secretary of Rajya Sabha —

- (i) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Industrial Disputes (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 6th April 1972 "
- (ii) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Secunderbad and Aurangabad Cantonments House Rent Control Law (Repeal) Bill 1972, which has been passed by the Rajya Sabha at its sitting held on the 6th April, 1972 "
- (iii) "In accordance with the provisions of sub rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Contingency Fund of India (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 4th April, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations and to make to the Lok Sabha in regard to the said Bill "

BILLS AS PASSED BY RAJYA SABHA

SECRETARY Sir, I lay on the Table of the House the following two Bills, as passed by Rajya Sabha —

12 38 hrs

PUBLIC ACCOUNTS COMMITTEE

THIRTY-SECOND AND THIRTY-THIRD REPORTS

SHRIMATI MUKUL BANERJI (New Delhi) I beg to present the following Reports of the Public Accounts Committee—

- (1) Thirty second Report regarding action taken by Government on the recommendations contained in their Hundred and Twenty fourth Report (Fourth Lok Sabha) relating to Department of Civil Aviation
- (2) Thirty-third Report regarding action taken by Government on the recommendations contained in their Hundred and Eighth Report (Fourth Lok Sabha) relating to Department of Works, Housing and Urban Development

12 38 hrs

STATEMENT CORRECTING ANSWER
TO S Q NO 253 re WAGONS
HELD UP FOR MINOR
REPAIRS

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) On behalf of Shri K Hanumanthaiya, I beg to make the following statement

In reply to part (a) to Starred Question No 253, the following information was given —

<i>Gauge</i>	1970-71	1971-72
Broad Gauge	9193	2864
Metre Gauge	2900	2558
Narrow Gauge	216	199